

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:1374
ANSWERED ON:27.11.2009
ACCELERATED POWER DEVELOPMENT AND REFORMS PROGRAMME
Rajesh Shri M. B.

Will the Minister of POWER be pleased to state:

- (a) the present position of Restructured Accelerated Power Development and Reforms Programme (RAPDRP);
- (b) whether the State Governments including Kerala have submitted Detailed Project Reports (DPRs) to the Government in this regard;
- (c) if so, whether the Government has approved the DPRs;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

(a): So far 1130 projects at the cost of Rs.4183.83 Crore have been approved for 18 States (Andhra Pradesh, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Punjab, Rajasthan, Sikkim, Tamil Nadu, Uttarakhand, Uttar Pradesh and West Bengal) under Part-A of the Restructured Accelerated Power Development and Reforms Programme (R-APDRP). Rs.934.06 Crore loan has been disbursed to the State utilities. State wise details of projects sanctioned and loan disbursed are placed at Annex.

(b): 22 States including Kerala have submitted DPRs for funding under R-APDRP Part-A to the Government.

The States of Jammu & Kashmir, Tripura, Assam and Kerala have submitted DPRs for funding under Part-A after last steering committee meeting held on 17/09/2009. All the above DPRs are under appraisal by Nodal Agency i.e. PFC.

(c) to (e): The DPRs for 43 eligible towns as submitted by state of Kerala for funding under Part-A are under appraisal by Nodal Agency i.e PFC.